

महिला संगठनों तथा व्यक्तियों की भी विभिन्न मांगों और दृष्टिकोणों पर विचार करने के पश्चात् 11 अगस्त, 1982 को संसद में एक रिपोर्ट प्रस्तुत की है। संयुक्त समिति की सिफारिशें सरकार के विचाराधीन हैं और इन सिफारिशों के आधार पर दहेज प्रतिषेध अधिनियम, 1961 में संशोधन करने के लिए एक विधेयक पर सरकार काफी हद तक विचार कर चुकी है और वह विधेयक यथासंभव शीघ्र संसद में पुनः स्थापित किया जाएगा।

12 hrs.

MR. DEPUTY SPEAKER : As announced already, we now take up discussion under Rule 193.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : Hon. Members, we are taking up discussion under Rule 193.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I would request Prof. Madhu Dandavate to initiate the discussion.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I would request Prof. Ajit Kumar Mehta to initiate the discussion.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : I think the Opposition does not want to take up the discussion under Rule 193. Therefore, I go to the next item.

12.02 hrs.

#### PAPERS LAID ON THE TABLE

Statements showing action taken by Govt. on various assurances, promises, etc.

THE MINISTER OF STATE OF  
THE MINISTRY OF INFORMATION

AND BROADCASTING AND MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI H.K.L. BHAGAT) : I beg to lay on the Table :—

(1) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha :—

- (i) Statement No. XIX—Fourth Session, 1980.
- (ii) Statement No. XVII—Sixth Session, 1981.
- (iii) Statement No. XVI—Seventh Session, 1981.
- (iv) Statement No. XV—Eighth Session, 1982.
- (v) Statement No. XI—Ninth Session, 1982.
- (vi) Statement No. X—Tenth Session, 1982.
- (vii) Statement No. VIII—Eleventh Session, 1983.
- (viii) Statement No. IV—Twelfth Session, 1983.
- (ix) Statement No. II—Thirteenth Session, 1983.
- (x) Statement No. I—Fourteenth Session, 1984.

[Placed in Library. See No. LT-8071/84.]

(2) A copy each of the following paper (Hindi and English versions) under sub-section (1) of section 619A the Companies Act, 1956 :—

- (i) Review by the Government on the working of the National Film Development Corporation Limited, Bombay for the year 1982-83.
- (ii) Annual Report of the National Film Development Corporation Limited, Bombay, for the year

1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT-8072/84.]

**Detailed Demands for Grants of  
Ministry of Education and Culture  
Departments of Education of  
Culture) for 1984-85**

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : I beg to lay on the Table :—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Culture (Department of Education) for 1984-85. [Placed in Library. See No. LT-8073/74.]

(2) A copy of the detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Culture (Department of Culture) for 1984-85. [Placed in Library. See No. LT-8074/84.]

**Report the Comptroller and Auditor-  
General of India for 1982-83-Union  
Government (Civil) Revenue  
Receipts—Vol. I—Indirect  
taxes, etc.**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table a copy of the Report (Hindi and English versions) of the a Comptroller and Auditor General of India for the year 1982-83—Union Government (Civil) Revenue Receipts—Volume—Indirect Taxes and Volume II—Direct Taxes, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-8075/84.]

(Interruptions)\*\*

SHRI SATYASADHAN CHAKRABORTY (Calcutta South) : I am on a point of order.

(Interruptions)\*\*

MR. DEPUTY-SPEAKER : Unless order is restored in the House, I would not allow anything. I am waiting for the statement by the Minister.

(Interruptions)\*\*

12.04 hrs.

**BUSINESS ADVISORY COMMITTEE**

**Fifty Ninth Report**

THE MINISTER OF PARLIAMENTARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I beg to move :

“That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 2nd April, 1984.”

MR. DEPUTY-SPEAKER : Prof. Ajit Kumar Mehta, don't you want to move your amendment ?

(Interruptions)

MR. DEPUTY-SPEAKER : Prof. Mehta has not moved his amendment. The question is :

“That this House do agree with the Fifty-ninth Report of the Business Advisory Committee presented to the House on the 2nd April, 1984.”

*The motion was adopted.*

MR. DEPUTY-SPEAKER : Now, I go to the next item—Matters under Ruld 377.

(Interruptions)

MR. DEPUTY-SPEAKER : Don't record anything that is said without permission.

(Interruptions)\*\*